

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

Appeal No. 160/2017

IN THE MATTER OF:

Raj K Mercantile Corporation Ltd.
Vs
Registrar of Companies

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 252(1) & 252(3)

Order delivered on 05.02.2018

Coram:

**VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the I. T. Deptt. :- Ms. Lakshmi Gurung, Standing Counsel

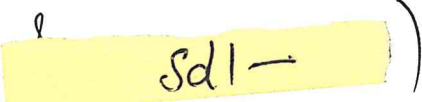
For the ROC, Delhi :- Mr. Manish Raj, Company Prosecutor

ORDER

Learned Company Prosecutor as well as Learned Standing Counsel for the income tax department are also present. In relation to the Income Tax Department, Learned standing counsel represents that observation has been duly filed as directed by vide order dated 21.12.2017. In relation to respondent-ROC time (to file its reply) is sought for by two days. Taking into consideration the said representation let the reply be filed on or before 10th February 2018. Failing which, the right to file reply will be closed. In case if the reply is file within the said period let the rejoinder be filed if any, by the petitioner.

Post the matter on 12th March 2018.


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**


**(VARADHARAJAN)
MEMBER (JUDICIAL)**

**Deepak Kumar
05.02.2018**